

[Shri Jagadish Bhattacharyya]

at abnormally low prices. I would also like to know whether the hon. Minister would advise the State Government and provide them with sufficient finance to grant cash loans to the peasants till their output is lifted by Government agencies at a future date.

I would also like to know whether the subsidy that was being paid to the consumer goods sent from Calcutta, that is, from outside Tripura, since road transport required 1500 miles of travelling and therefore the price was very high, would again be reviewed.

SHRI F. A. AHMED: Again, the very same question has been raised. While raising this question, my hon. friend has mentioned about things being scarce in the State, because they are not going outside the State and therefore, the peasants are selling their produce at a much lower price. I have not been able to understand this; if there is a shortage because of less import, the price that producers should get should be much higher. Therefore, I am not able to appreciate that argument.

SHRI JAGADISH BHATTACHARYYA: Because it varies from one place to another.

SHRI F. A. AHMED: So far as jute is concerned, my information from the Ministry concerned is that the price of jute now prevailing in Tripura is higher than the price at which the Jute Corporation has been asked to purchase the jute from the cultivator and that is why they have purchased about 14,000 quintals. But I can assure the hon. Member that I shall make further inquiries and ask the hon. Minister concerned to see whether the allegation made by the hon. Member here is correct and whether some further action has to be taken in this regard.

So far as the question of subsidy and other matters are concerned, when we hear from the State Government, we shall certainly examine it and see to what extent we can help the people there.

## PAPERS LAID ON THE TABLE

TEXTILE (PRODUCTION BY KNITTING, EMBROIDERY, LACE-MAKING AND PRINTING MACHINES) CONTROL AMENDMENT ORDER, 1973 AND RUBBER BOARD (SERVICE) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):

I beg to lay on the Table:—

- (1) A copy of the Textile (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 2533 in Gazette of India dated the 8th September, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5927/73].
- (2) A copy of the Rubber Board (Service) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1122 in Gazette of India dated the 13th October, 1973, under sub-section (3) of section 25 of the Rubber Act 1947. [Placed in Library. See No. LT-5928/73].

## NOTIFICATIONS UNDER CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI):

I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1258 published in Gazette of India dated the 24th November, 1973 together with an explanatory memorandum.